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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

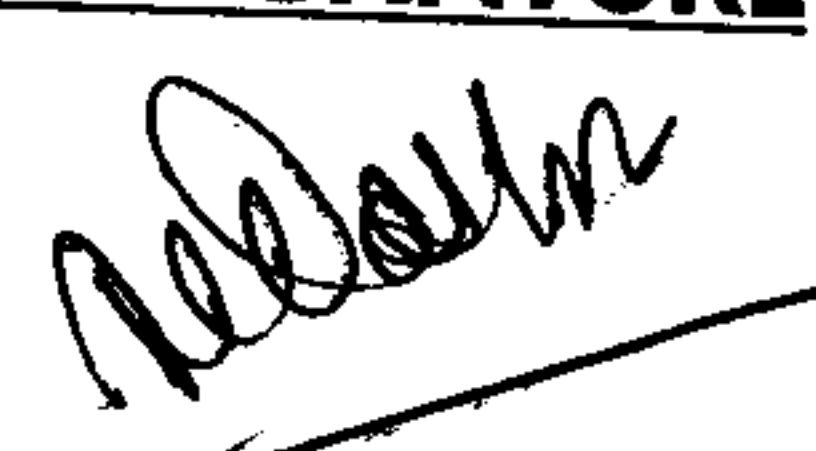
Co. Appeal No. 370/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2018**

Name of the Company: Sanjay Kumar Anand  
(Prashant Sagar Builders and Developers Pvt. Ltd.)  
V/s.  
Registrar of Companies, MP

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mr. Ashish C. Doshi	PCS	Appellant	
2.				

**ORDER**

PCS Mr. Ashish Doshi is present for the Appellant

The proof of service of notice of date of hearing on the ROC is filed.

The representation of the ROC is received.

No representation is received from the Income Tax Department, even after issuance of notice.

The arguments of learned PCS for the Appellant are heard.

The order is reserved.

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 17th day of September, 2018